

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 321

IA-1694/2024, IA-5883/2023, IA-5339/2023

In

IB-436(ND)/2021

IN THE MATTER OF:

M/s. Viterra India Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/ s. Buddha Global Pvt. Ltd..

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 31.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IRP : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Mr.
Aastha Vishnoi Advs.

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to **13.06.2024.**

-sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik